

अध्यक्ष महोदय : अब मैं सभी को कैसे दे दूँ ?.... (अव्यवधान).... इस का मतलब है 377 में ऐसे ही चलना है तो मैं किसी को भी इजाजत न दूँ।.. (अव्यवधान) .

SHRI SHYAMNANDAN MISHRA (Begusarai): The shock of the entire House must be recorded, as also the desire of the House that those who were responsible for this murder should be put behind the prison bars immediately.

MR. SPEAKER: The hon. Minister.

(Interruptions)

MR. SPEAKER: I know that Mr. Hazra is there, Mr. Jha is there. But I allowed one of you and that should be enough. I have called the hon. Minister. May I tell you that I am not allowing 377 as a brief debate; it was not meant to be used like that but that is the practice which is evolving. It is just one Member out of so many who want to invite the attention of the hon. Minister. A speech cannot be allowed; that is wrong. The hon. Minister.... (Interruptions) I have not allowed any Member; I have called the hon. Minister.

(Interruptions)

MR. SPEAKER: I have not permitted anyone. I have permitted only the Minister. I cannot allow a debate for anything that has happened in the State. If I allow that to-day, it will have to be done every time. I do not want to set a precedent like that. I have accepted the first one and so the hon. Member has been allowed to invite the attention of the Government. This is not a controversial matter. The Minister concerned will reply to him.

एक दिन इजाजत दूंगा तो रोज यही करना पड़ेगा। इसलिए मैं नहीं दे रहा हूँ।

If I allow, how can this be carried forward?

मैंने उन का नाम भी ले लिया कि उन की

तरफ से भी, अटेंशन इनवाइट करने का प्राया है। इस में डिबेट की तो कोई बात नहीं है। मैंने उनका नाम भी लिया।
What else could I do?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): This is a state matter. Ordinarily I would not have anything to say on this because this is a state subject. But, it so happens that I have got a piece of information with me which I thought, I should place before the house. That is that the Home Minister has been in touch with the Chief Minister on this particular matter and the Chief Minister informed him that he was going to institute any inquiry, or he might have instituted by now a judicial inquiry. This is not an administrative inquiry but a judicial inquiry. This piece of information I want to bring before the House.

(Interruptions)

MR. SPEAKER: Shri Phool Chand Verma brought to my notice this issue only this morning. He may send it to me. I shall see it and then I shall allow it to be raised tomorrow.

आप का प्रिविलेज का है। मैंने अभी देखा नहीं है। मैं देख लूंगा।

(ii) ARREST OF SHRI TENNETI VISWANATHAM AND OTHERS

SHRI G. VISWANATHAM (Wandiwash): On 21st April, Mr. Tenneti Viswanatham, a former member of Lok Sabha and seven others have been arrested at Visakhapatnam. In Andhra area, which is under President's rule very often nowadays Section 144 Cr. P.C. is promulgated and opposition leaders are successfully prevented from holding meetings and rallies. I condemn this arrest strongly and I request the Government to

[Shri G. Viswanatham]

release immediately Mr. Viswanatham and the others and give an assurance that they will not unnecessarily impose section 144 Cr.P.C. which suppresses the democratic rights of the opposition.

13.33 hrs.

DEMANDS* FOR GRANTS, 1973-74—
contd.

MINISTRY OF EXTERNAL AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand No. 28 relating to the Ministry of External Affairs for which 6 hours have been allotted. Members present in the House and desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions which they would like to move.

DEMAND No. 28—MINISTRY OF EXTERNAL AFFAIRS

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 68,57,77,000 on Revenue Account and not exceeding Rs. 1,50,00,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Ministry of External Affairs'."

SHRI SAROJ MUKHERJEE (Katra): Mr. Speaker, Sir, I rise to oppose on behalf of the Communist Party of India (Marxist), the Demands for Grants of the External Affairs Ministry. The Report submitted by the Ministry is full of a complacent attitude and it has in my opinion undermined the danger to our independent foreign policy from the United States imperialism. The year before last the prestige of India went up

when the freedom struggle was going on in Bangladesh. After certain vacillations and drift, the Government of India took the correct decision to fight out the Pakistani horses, though after lakhs of people were already butchered. After that the entire nation stood behind the Government, India's prestige went up and India was at the height of its glory. After that what happened? Every time we are surrendering to United States imperialism. Love-calls had been going out from our Foreign Minister, Shri Swaran Singh, were rejected by the rulers of the United States, which is a shame to us. It is their consistent policy to perpetuate tensions and conflicts in our sub-continent. We are over-looking that danger.

After the glorious war we did another good thing, namely, the conclusion of the Simla Agreement which started on a sound principle, the principle of bilateralism. At that time, barring certain reactionaries inside our country and outside in countries of the world like imperialists, all the progressive people of India and outside all over the world hailed that agreement. We said at that time that if the question of the prisoners of war was not solved, the Simla Agreement could not be implemented. A very illuminating article was published by the *Times of India* at that time on this point. There also the External Affairs Ministry vacillated and drifted for a long time and that enabled our enemies, the reactionaries inside India and outside in the world over, to have a campaign against India. The Pakistani rulers decided to send out a batch of women to campaign against India on this issue and a number of trade unions sent their representatives to the international forum. All this happened because of our policy of vacillation and drift in the matter. Only a few days ago a correct decision was taken to have simultaneous

*Moved with the recommendations of the President.